

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101
C.P. (IB)/16(CH)2024

IN THE MATTER OF:
State Bank of India

... Petitioner

Versus

Sunita Jain

...Respondent

Under Section: 95(1)

Order delivered on 08.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vishav Bharti Gupta, Advocate

For the Respondent : Mr. Raghav Kakkar, Advocate

ORDER

Heard the submissions made by the counsel for the petitioner. The counsel for the petitioner has prayed for grant of further time for the identify the Resolution Professional and for making necessary application for his appointment in the matter. Therefore, at the request of Ld. counsel for the petitioner, let the matter be posted to 24.04.2024.

Sd/-

Sd/-

**(L.N. GUPTA)
HON'BLE MEMBER (T)**

**(Dr. P.S.N. PRASAD)
HON'BLE MEMBER (J)**